

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH`  
KOLKATA**

C.P (IB) No.703/KB/2017  
CA(IB) No.75/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Shivam Chemicals Pvt.Ltd -Vs-Amrit Hatcheries Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.) Mr. Vivek Thunjhunwala } Adv'ts for Respondent  
2.) Mr. Saehin Shukla }

*Shrin*  
29/1/18

No body is present from the operational creditor's side. Ld. Counsel for the corporate debtor is present.

C.A. (IB) no. 75/KB/2018 in C.P.(IB) No. 703/KB/2017 has been filed by the operational creditor. Ld. Counsel of the corporate debtor submits that the matter was settled out of court and this application has been filed praying for disposal of the C.P.(IB) No. 703/KB/2018.

**ORDER**

Since the matter was settled out of Court the C.P. (IB) No. 703/KB/2017 is disposed of as withdrawn on the ground of settlement.

There is no order as to costs.

*sd*  
(Jinan K.R.)  
Member (J)